

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5136/2021

(Arising out of impugned interim order dated 09-03-2021 in RA No. 1/2020 passed by the High Court of Gujarat at Ahmedabad)

SATYAM INFRACON

Petitioner(s)

VERSUS

GUJARAT REAL ESTATE REGULATORY AUTHORITY

Respondent(s)

(FOR ADMISSION and I.R. and IA No.45087/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Percy Kavina, Sr. Adv.
Mr. Ariez B. Munshi, Adv.
Mr. Pradhuman Gohil, Adv.
Ms. Devanshi Singh, Adv.
Mrs. Taruna Singh Gohil, AOR
Ms. Ranu Purohit, Adv.
Ms. Tanya Srivastava, Adv.
Ms. Jasleen Bindra, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Ms. Manisha Luvkumar, Sr. Adv.
Ms. Aastha Mehta, Adv.
Ms. Vishakha, Adv.
Ms. Deepanwita Priyanka, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing certified copy
of the interim order is allowed.

Issue notice.

Ms. Deepanwita Priyanka, learned counsel accepts
notice on behalf of the sole respondent, on caveat.

Four weeks' time is granted to file counter affidavit.

List the matter after six weeks.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER